

of India

EXTRAORDINARY

PART I—Section 1

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OFFICE OF THE SECRETARY TO THE PRESIDENT

NOTIFICATIONS

New Delhi, the 2nd January 1954

- No. 1-Pres./54.—The President is pleased to institute an award to be designated "Bharat Ratna" and to make the following Regulations:—
- 1. The decoration shall be in the form of a medal and styled and designated "Bharat Ratna" (hereinafter referred to as the medal).
- 2. The medal shall be circular in shape, one and three-eighth inches in diameter, with rims on both sides. The medal shall be made of Gold. On the obverse side of the medal shall be embossed the Sun in the centre with rays and the words "Bharat Ratna" (in Hindi) above the Sun along the upper edge of the medal and a floral wreath along the lower edge. On its reverse shall be embossed the design of the State Emblem in the centre and the words "Satyameva Jayate" (in Hindi) along the lower edge and a sultable floral wreath at the top along the upper edge. The fittings shall be of a standard pattern. A sealed pattern of the decoration shall be deposited and kept.
- 3. The medal shall be worn round the neck by a white riband one and a quarter inches in width.
- 4. The medal shall be awarded for exceptional services towards the advancement of Art, Literature and Science, and in recognition of public service of the highest Order.
 - 5. The decoration shall be conferred by the President.
- 6. The names of those persons, upon whom the decoration may be conferred, shall be published in the Gazette of India, and a Register thereof maintained under the direction of the President.
- 7. Any person without distinction of race, occupation, position, or sex shall be eligible for the medal.
- 8. The President may cancel and annul the award of the medal to any person and thereupon the name of such recipient in the Register shall be erased and the recipient shall be required to surrender the medal; but it shall be competent for the President to restore the decoration when such cancellation and annulment has been withdrawn.
- 9. The notice of cancellation or restoration in every case shall be published in the *Gazette of India*.
- No. 2-Pres./54.—The President is pleased to institute an award to be designated "Padma Vibhushan" in three classes, namely: "Pahela Varg", "Dusra Varg" and "Tisra Varg" and to make the following Regulations:—
- 1. The decoration shall be in the form of a medal and styled and designated "Padma Vibhushan" (hereinafter referred to as the medal).

- 2. The medal shall be circular in shape, one and three-eighth inche diameter, with rims on both sides. The "Pahela Varg" medal shall be Gold CHI, the "Dusra Varg" of Standard Silver and the "Tisra Varg" of Bronze. On the obverse side of the medal shall be embossed a lotus flower in the centre and the words "Padma Vibhushan" (in Hindi) above the lotus along the upper edge of the medal and a floral wreath along the lower edge. On its reverse shall be embossed the design of the State Emblem in the Centre and the words "Desh Seva" (in Hindi) along the lower edge and a lotus wreath at the top along the upper edge. The fittings shall be of a standard pattern. A sealed pattern of the decoration shall be deposited and kept.
- 3. The medal shall be suspended from the left breast by a riband one and a quarter inches in width. The ribands of the three classes of the medal shall be as follows:—

Pahela Varg:—Lotus-coloured (Pink) silk divided into two equal segments by a white vertical line.

Dusra Varg:—Lotus-coloured (Pink) silk divided into three equal segments by two white vertical lines.

Tisra Varg:—Lotus-coloured (Pink) silk divided into four equal segments by three white vertical lines.

4. The medal shall be awarded for distinguished public service in any field including service rendered by Government servants.

Pahela Varg shall be awarded for exceptional and distinguished service.

Dusra Varg shall be awarded for distinguished service of a high order.

Tisra Varg shall be awarded for distinguished service.

- 5. The decoration shall be conferred by the President.
- 6. The names of those persons, upon whom the decoration may be conferred, shall be published in the *Gazette* of *India*, and a Register thereof maintained under the direction of the President.
- 7. Any person without distinction of race, occupation, position, or sex shall be eligible for the medal.
- 8. If a recipient of the medal of any of the three classes again renders such distinguished service as would have made him or her eligible to receive the medal of the same class, such further distinguished service shall be recognised by a Bar to be attached to the riband by which the medal is suspended and, for every such subsequent distinguished service an additional Bar shall be added. For every such bar, a replica of the medal in miniature shall be added to the riband when worn alone.
- 9. If a recipient of the medal of any of the three classes shall again perform such distinguished service as would have made him or her eligible for the award of a medal of a class different from the one already received, such further distinguished service shall be recognised by the award of another medal of the appropriate class.
- 10. The miniature medal which may be worn on certain occasions by recipients shall be half the size of the medal, and a sealed pattern of the said miniature medal shall be deposited and kept.
- 11. The President may cancel and annul the award of the medal to any person and thereupon the name of such recipient in the Register shall be erased and the recipient shall be required to surrender the medal; but it shall be competent for the President to restore the decoration when such cancellation and annulment has been withdrawn.
- 12. The notice of cancellation or restoration in every case shall be published in the Gazette of India.

SHAVAX A. LAL, Secy. to the President.